

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS  
CIVIL APPEAL D.NO(s). 29776 OF 2013 (For Prel. Hearing)

RAJJAN LAL Appellant (s)

VERSUS

U.O.I & ANR Respondent(s)

(With appln(s) for leave to appeal u/s 31(1) of the Armed Forces Tribunal Act, 2007 and office report )

Date: 20/01/2014 This Petition was called on for hearing today.

CORAM :  
HON'BLE MR. JUSTICE T.S. THAKUR  
HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. Ritesh Agrawal,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following  
O R D E R

Delay condoned.  
Appeal admitted.  
The appellant is permitted to seek expeditious hearing of  
the appeal after disposal of the acquittal appeal by the High Court.

|(Shashi Sareen)  
|Court Master

| |(Veena Khera)  
| |Court Master

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